

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 890/96

New Delhi, this the 10th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

Brahamanand s/o Shri Kundan Lal,
Ex. Casual Safaiwala,
Loco Foreman, Central Railway,
New Delhi.Applicants
(By Shri D.S. Mahendru, Advocate)

VERSUS

1. General manager,
Central Railway,
Bombay V.T.
2. Divisional Railway Manager,
Central Railway, m
Jhansi.
3. Loco Foreman,
Central Railway,
New Delhi.Respondents.
(By Shri O.P.Kshtriaya, Advocate)

O R D E R (Oral)

1. This is a casual labourer matter. The petitioner's claim is that he had worked for some time as casual labourer with the respondents and his name is already in the Live Casual Labourer's Register. If it is so, his case may be considered alongwith other casual labourers and in case he is found eligible under the Scheme, he shall be given all the benefits under the Scheme including the temporary status. With regard to the re-engagement, it is stated that the respondents may consider his case in preference to his juniors and outsiders since he is already on the roll of Live Casual Labourers Register.

(9)

2. With the above directions, the OA is disposed of. It is made clear that the directions shall be complied with as early as possible and preferably within a period of four weeks from the date of receipt of a copy of this order.


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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